

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 118**  
**(IB)-275(ND)/2019**

**IN THE MATTER OF:**

Central Bank of India

.... Applicant/petitioner

Vs.

M/s. Abhinav Steel & Power Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 12.07.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN,**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

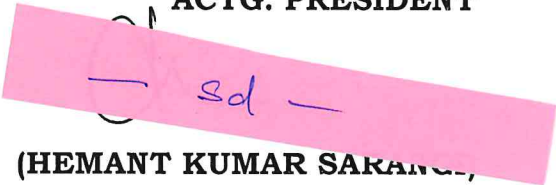
For the Applicant

Mr. GP Madan, Mr. Vinod Chaurasia, Advs. with  
Shravan Vishnoi RP  
Mr. Sanjay Bajaj along with Adv Rajat Prakash  
counsels for COC

**ORDER**

At request, list this matter on 11.08.2021.

  
**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

  
**(HEMANT KUMAR SARANGI,**  
**MEMBER (TECHNICAL)**

12.07.2021  
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